## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE RAJYA SABHA UNSTARRED QUESTION NO-573 ANSWERED ON – 25.07.2023

#### PETROLEUM PRODUCTS UNDER THE AMBIT OF GST

### 573. SHRI TIRUCHI SIVA:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether Government plans to bring petroleum products under the purview of Goods and Services Tax (GST);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the measures being taken to widen the ambit of GST;
- (d) whether Government engaged with stakeholders, such as petroleum industry representatives, experts, and the State Governments, to gather their perspectives on this matter; and
- (e) if so, the details thereof?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (e): Article 279 A (5) of the Constitution prescribes that the Goods and Services Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, 2017, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the States are also represented, has not made any recommendation for inclusion of these goods under GST.

\*\*\*\*